



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ९, अंक ५१(२)]

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असाधारण क्रमांक ९४

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Co-operative Societies (Third Amendment) Act, 2023 (Mah. Act No. XLII of 2023), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,

Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XLII OF 2023.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 24th August 2023).

An Act further to amend the Maharashtra Co-operative Societies Act, 1960.

WHEREAS both Houses of the State Legislature were not in session ;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate

Mah. XXIV of 1961. action further to amend the Maharashtra Co-operative Societies Act, 1960, for the purposes hereinafter appearing ; and, therefore, promulgated the

Mah. Ord. V of 2023. Maharashtra Co-operative Societies (Second Amendment) Ordinance, 2023, on the 10th July 2023 ;

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature; it is hereby enacted in the Seventy-fourth Year of the Republic of India, as follows :—

Short title and
commencement.

1. (1) This Act may be called the Maharashtra Co-operative Societies (Third Amendment) Act, 2023.

(2) It shall be deemed to have come into force on the 10th July 2023.

Amendment of
section 73 of
Mah. XXIV of
1961.

2. In section 73 of the Maharashtra Co-operative Societies Act, 1960, (hereinafter referred to as “the principal Act”), in sub-section (1A), in clause (a), for the words “three months from the date of its registration”, the words “three months from the date of its registration or reconstruction, as the case may be” shall be substituted.

Mah.
XXIV of
1961.

Amendment of
section 101 of
Mah. XXIV of
1961.

3. In section 101 of the principal Act, in sub-section (1), the word “individual” shall be deleted.

Repeal of Mah.
Ord. V of 2023
and saving.

4. (1) The Maharashtra Co-operative Societies (Second Amendment) Ordinance, 2023, is hereby repealed.

Mah. Ord.
V of 2023.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions of the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or issued, as the case may be, under the corresponding provisions of the principal Act, as amended by this Act.